

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

**IB NO. (IB)-205(ND)/2017**

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.08.2017**

**NAME OF THE COMPANY:**Bank of Maharashtra V/s. M/s. Grid India Power Cables Pvt. Ltd.

**SECTION OF THE COMPANIES ACT:** 7 of IBC, 2016

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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	For the Petitioner (s)	: Mr. R. K. Sinha, Advocate for Allahabad Bank		
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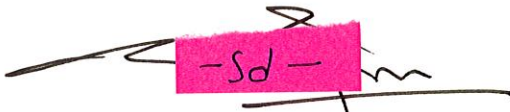
	For the Respondent (s)	: Mr. Hement Chaudhai, Advocate Mr. Arjun Bhaskar, Advocate		
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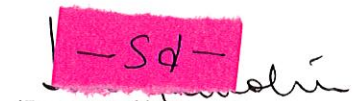
**Order**

Bank of Allahabad, being one of the lender banks under the Joint Lender Forum has filed an affidavit. They oppose the prayer made in the petition and support the Corporate Debtor.

The facts of the case require filing of the rejoinder by Financial Creditor. The same be filed.

For final disposal, come up on 9<sup>th</sup> August, 2017.

  
**(S. K. Mohapatra)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**